

GOVERNMENT OF INDIA  
MINISTRY OF PETROLEUM & NATURAL GAS  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO - 3634**  
ANSWERED ON 03.04.2023

**BUSINESS EXPENSES POLICY**

3634#. SHRI RAM NATH THAKUR

Will the Minister of PETROLEUM & NATURAL GAS be pleased to refer to answer to unstarred Question 1245 given in the Rajya Sabha on 13<sup>th</sup> February, 2023 and state:

- (a) the details of the business expenses policy under the provisions of which expenses of Chief Vigilance Officer (CVO) are being borne; and
- (b) whether the employees appointed on deputation are entitled for business expenses under the same policy?

**ANSWER**

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS  
(SHRI RAMESWAR TELI)

(a) & (b): As per the information furnished by HPCL, senior management including Chief Vigilance Officer (who is on deputation and is of the rank of Functional Director), is entitled to reimbursement of business expenses incurred with certain monthly/yearly limits, in line with yearly approved revenue budget of HPCL.

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